## IN THE CENTRAL ADMINISTRATIVE TRIBUNAL ERNÁKULAM BENCH

O.A. 204/93

DATE OF DECISION: 14.6.1993

Mr.K.K.Madhavan

.. Applicant

Mr.M.R.Rajendran Nair

 Advocate for the Applicant

VS.

1. The Sub Divisional Officer, Telegraphs, Muvattupuzha.

2. The Chief General Manager, Telecom, Kerala Circle, Trivandrum.

Respondents

Mr.K.L.Joseph, ACGSC

 Advocate for the Respondents.

CORAM:

THE HON'BLE MR.JUSTICE C.SANKARAN NAIR, VICE CHAIRMAN THE HON'BLE MR.R.RANGARAJAN, ADMINISTRATIVE MEMBER

## JUDGMENT

## C.SANKARAN NAIR(J), VICE CHAIRMAN:

Applicant complains of denial of work to him. He submits that he is entitled to get work. Learned Standing Counsel for respondents would say that the proper authority to decide this matter, is the Sub Divisional Officer, Telegraphs, Muvattupuzha.

- 2. If applicant makes a representation before that officer (first respondent), he will take a decision thereon within one month from the date of receipt of the representation.
- 3. With this direction, the application is disposed of. No costs.

one E

R.RANGARAJAN ADMINISTRATIVE MEMBER C.SANKARAN NAIR(J) VICE CHAIRMAN

Dated the 14th June, 1993.